

O.A. No.020/1098/2018

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

O.A. No.020/01098/2018

Date of Order :23.07.2019.

**Between :**

Smt.A.Usha Rani, w/o late A.Subbaiah @  
Venkata Subbaiah, aged about 47 yrs, Gr.'C',  
Occ:Housewife, r/o D.No.50/114-E, Kothapet,  
Rayachoti, Y.S.R.Kadapa District. ...Applicant

And

1. The Union of India, rep., by its Secretary,  
M/o Information and Technology,  
Dept. Of Telecommunications, Ashoka Road,  
New Delhi.
2. The Chief General Manager, Bharath Sanchar Nigam  
Limited, Nampally Station Road, Hyderabad.
3. The General Manager, Telecom District, BSNL,  
Kadapa, YSR Kadapa District. ... Respondents

Counsel for the Applicants ... Mr.V.Roopesh Kumar

Counsel for the Respondents ... Mrs.K.Rajitha, Sr.CGSC  
... Mrs.K.Sridevi, SC for BSNL

**CORAM:**

**THE HON'BLE MR.B.V.SUDHAKAR, MEMBER (ADMN.)**

**ORAL ORDER**

**BY B.V.SUDHAKAR, MEMBER (ADMN.)**

The OA has been filed for considering the request of the applicant for grant of compassionate appointment.

2. The brief facts of the case are that the applicant is the wife of late Sri A.Subbaiah, who worked in the respondents' Organization as Line Man. The applicant obtained a Succession Certificate by approaching the competent Court, vide order of the Senior Civil Judge, Rayachoty, in S.O.P.No.8/2007, dated 03.03.2008. On the demise of her husband, applicant has sought compassionate appointment. The same was rejected by the respondents, vide letter dted 05.06.2017. Aggrieved over the same, OA has been filed.

3. The contentions of the applicant are that the impugned order is vague and baseless.

4. The respondents in their reply statement have opposed the contentions of the applicant by stating that as per records, the applicant's

name is Smt.A.Usha Devi, whereas in the OA, her name is shown as Smt.A.Usha Rani. The case of the applicant for compassionate appointment was examined by the High Power Committee and rejected on 25.03.2017, as she got 49 points against 55 required. The respondents have also stated that they have taken a policy decision on 09.04.2019 to keep all compassionate ground appointments in abeyance for three years for the vacancies that arise after 01.04.2018 due to stressed financial condition of the respondent-Organization.

5. Heard Mrs.K.Sreedevi, learned standing counsel appearing for the official respondents 2 and 3, and perused the records and material papers submitted.

6. The impugned order issued by the respondents does not indicate the details of marks allotted attributewise so that the applicant could be aware as to whether the marks were allotted appropriately as per rules of the respondent-Organization. In the absence of such details, there is every scope of grievances to emerge. The present case is one such example. Though the respondents have given the names of those rejected, the

details of those selected also to be given so that the process becomes transparent and objective. However, respondents' Organization being under financial stress, they are not in a position to consider compassionate appointment for the next three years. Consequent to this development, the respondents are directed to consider the case of the applicant after three years depending upon their financial position.

7. With the above direction, the OA is disposed of with no order as to costs.

**( B.V.SUDHAKAR)  
MEMBER (ADMN.)**

Dated:this the 23rd day of July, 2019

DSN.